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CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 276 of 2003

Jabalpur, this the 9th day of May 2003

Hon'ble Shri R.K. Upadhyaya - Administrative Member.  
Hon'ble Shri J.K. Kaushik - Judicial Member.

Smt. Nisha Sharma, aged about 37  
years, widow of late Rakesh  
Deep Sharma, resident of H-15,  
Hathital Colony, Jabalpur.

... Applicant

(By Advocate - Shri A. Mukhopadhyaya)

V e r s u s

1. Union of India, through the Secretary, Ministry of Defence, Government of India, New Delhi.
2. Director General of E.M.E. (Civil), Master General of O.R.D. Branch, E.M. Army Head Quarters, New Delhi.
3. Commanding Officer, Station Workshop, EME, Jabalpur, 482 001.

... Respondents

O R D E R (oral)

By R.K. Upadhyaya, Administrative Member :-

The applicant is widow of the deceased Government servant Shri Rakesh Deep Sharma who died in harness on 02/03/2001. It is stated by the learned counsel that the applicant has a small child of 5 years and there is no means of support except the small amount of pension which she is getting. Therefore the applicant had approached the respondents to give her compassionate appointment. The respondents by letter dated 25/05/2001 (Annexure-5) had asked for her willingness to accept a Class-III post of Clerk/Storekeeper anywhere in India. It is claimed by the learned counsel that she has given her willingness in respect of letter dated 25/05/2001. However inspite of the fact that substantial time has been passed, no decision

*23/5/2003*

has been communicated so far.

2. After hearing the learned counsel of the applicant and after perusal of the material available at the time of admission of this original application, we are of the view that the pending matter regarding compassionate appointment of the applicant should be decided expeditiously by respondent No. 2. Therefore without expressing any opinion on the merits of the claim of the applicant, the applicant is directed to send a copy of this order alongwith a copy of the original application to respondent No. 2 within a period of 2 weeks from today. In case, the applicant complies without our direction, the respondent No. 2 is directed to take a decision in the matter of compassionate appointment of the applicant and pass a speaking and reasoned order under intimation to the applicant, within a period of 2 months from the date of receipt of the copy of the order alongwith the OA.

3. In view of our direction in the preceding paragraph this original application is disposed of at the admission stage itself.

*JK Kaushik*  
(J.K. KAUSHIK)  
JUDICIAL MEMBER

*R.K. Upadhyaya*  
(R.K. UPADHYAYA)  
ADMINISTRATIVE MEMBER

पृष्ठांकन सं. ओ/न्या..... जवलपुर, दि.....  
कार्यालयीय वर्षांति तिति.....

- (1) राज्यालयीय वर्षांति वार एवं विवरण, जवलपुर
- (2) अन्यांति वार एवं विवरण, जवलपुर
- (3) अन्यांति वार एवं विवरण, जवलपुर
- (4) अन्यांति वार एवं विवरण, जवलपुर

"SA" सुनिता एवं उमेश कुमार, दि.....

*निलक्षण कुमार*  
निलक्षण कुमार  
17/5/03

*Issued  
13.5.03  
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